

LIR No. 2232/16
Manmohan Singh vs Rayan International School

30.09.2020

Present: Workman with Sh. Dipender Kumar, AR for the workman.
Sh. Rajneesh Bhaskar, AR for the management along with Louis Rodrigues office incharge of the management.

The matter is fixed for today for payment of settled amount by the management.

On dated 22.02.2020, this court had made efforts for settlement, on which, the workman had offered to the management to settle the present matter fully and finally for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from his amount of PF. Separate statement of the workman was recorded, which is as under:

"Statement of Sh. Manmohan Singh s/o Sh. Anand Singh, Age-50 years, r/o B-210, Sector 25, Rohini, New Delhi.

On S.A.

I am workman in the present case. I have filed the present case against the management. Today, I offer to the management to settle the present matter for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from my amount of PF and in case the management accepts my such offer, the present matter may be disposed off as fully and finally settled between me and the management after the payment of the said amount. I will remain



bound by my statement recorded today in the court.

RO&AC

sd/-

sd/-

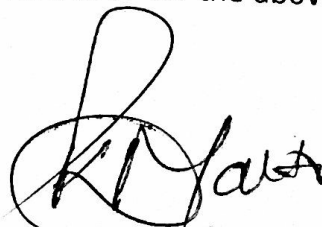
(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS:NEW DELHI
22.02.2020."

On hearing the statement of the workman, Sh. Louis Rodrigues, who is Office Incharge of the Central Office of the management, had accepted the offer made by the workman, on behalf of the management and prayed for fixing the matter for 20.03.2020 at 2:00 PM for making payment of the total settled amount. Separate statement of Sh. Louis Rodrigues was also recorded, which is as under:

"Statement of Sh. Louis Rodrigues s/o Sh. Basil Rodrigues, Age 50 years, r/o Flat. No. 120, First floor, DDA Flats, Old MIG, Prasad Nagar, Karol Bagh, New Delhi (working as office incharge, Central Office, Ryan International School, Sector C, Pocket -8, Vasant Kunj, New Delhi).

On S.A.

I am working as office incharge, Central Office, Ryan International School, Sector C, Pocket -8, Vasant Kunj, New Delhi. The workman has filed the present case against the management. Today, the workman has offered to the management to settle the present matter for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from amount of his PF. I have made telephonic talk with Mr. Francis Thomas, who is the Administrator of Northern Region Ryan International Schools, who has instructed me to accept such offer of the workman, so, on the instruction of Mr. Francis Thomas, I have accepted the offer of the workman to settle the present matter fully and finally except the amount of PF for the above



said amount and the matter may be fixed for 20.03.2020 at 2:00 PM for the payment of the settled amount through demand draft. The management will remain bound by the statement recorded today in the court.

RO&AC


sd/-

sd/-

(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS:NEW DELHI
22.02.2020."

The workman had also given his separate statement for fixing the matter for 20.03.2020 at 2:00 PM for making payment of the total settled amount to the workman by the management.

In view of the settlement arrived at between the parties to the present lis and statements of the workman and Sh Louis Rodrigues (Office Incharge of the Central Office of the management) recorded on 22.02.2020, in the court and in view of the joint request of both the parties, matter was adjourned for making payment of settled amount to the workman by the management on 20.03.2020, but, on dated 20.03.2020, no one had appeared on behalf of any of the parties and in view of the advisory of Hon'ble High Court of Delhi (in view of spreading of COVID-19), the matter was fixed for 15.04.2020. In view of spreading of COVID-19, the matter could not be taken up on 15.04.2020 and was fixed for 13.08.2020. On 13.08.2020, Sh. Rajneesh Bhaskar, Id. AR for the workman had appeared through video conference, but, no one had appeared on behalf of the management through video conference, so, the matter was adjourned for 22.08.2020. On 22.08.2020, Id. ARs of both the parties had appeared through video conference, but, the



workman did not appear, so, the matter was adjourned for 07.09.2020. On 07.09.2020, Id. Authorized Representative for the workman had appeared through video conference, but, no one had appeared on behalf of the management through video conference, therefore, the matter was adjourned for today i.e. 30.09.2020 for payment of the settled amount by the management.

Today, on calling the case, the workman has appeared in person along with his AR. The Id. AR for the management has also appeared along with Sh. Louis Rodrigues (office Incharge of the management). He has handed over the demand draft of Rs. 7,50,000/- to the the workman. On receiving the demand draft of Rs. 7,50,000/- the workman has given the statement as under:

**Statement of Sh. Manmohan
Singh s/o Sh. Anand Singh, Age-51 years,
r/o B-210, Sector 25, Rohini, New Delhi.**

On S.A.

I am workman in the present case. I have filed the present case against the management. On dated 22.02.2020, I had made an offer to the management to settle the present matter for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from my amount of PF and my offer was accepted by the management and today, I have received the total settled amount of Rs. 7,50,000/- vide demand draft, photocopy whereof is Ex.W-1 from Sh. Louis Rodrigues (Office Incharge of the management), today in the court.

In view of settlement arrived at between me and the management and in view of receiving of total settled amount by me from the management, today in the court, the present matter may be disposed of as fully and finally settled between me and the management, in the light of my statements recorded on dated 22.02.2020 and today in the court. I will not file



any other case against the management. I will remain bound by my statement recorded on 22.02.2020 and today in the court.

RO&AC
sd/-

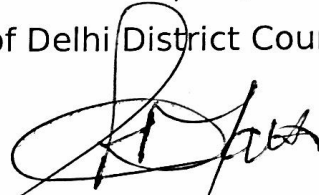
sd/-
(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

In view of the settlement arrived at between the parties, statements of the workman and Sh. Louis Rodrigues, (the Office Incharge of the management) recorded on dated 22.02.2020, in view of the payment of the total settled amount done by Sh. Louis Rodrigues, (the Office Incharge of the management) to the workman, today in the court and in view of the statement of workman recorded today in the court, the present matter is disposed off as fully and finally settled between the parties to the present lis, in the light of the above statements of workman and Louis Rodrigues, (the Office Incharge of the management) recorded on 22.02.2020 and statement of the workman recorded today in the court. Both the parties will remain bound with their statements recorded on 22.02.2020 and the workman will also remain bound by his statement recorded today in the court. In the abovesaid terms, reference is answered accordingly. Management is directed to cooperate the workman in getting his amount of PF.

Attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules after compliance of necessary legal formalities.



Ahlmad of this court is directed to send the copy of this order along with the copy of Award to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
30.09.2020

**IN THE COURT OF SH. PAWAN KUMAR MATTO, PRESIDING OFFICER,
LABOUR COURT NO. IX, ROUSE AVENUE COURT, NEW DELHI**

LIR No.	2232/16
DATE OF INSTITUTION	13.08.2014
DATE OF AWARD	30.09.2020

Sh. Manmohan Singh
S/o Sh. Anand Singh Gusai
R/o B-210, Rohini Sector-25
Delhi 110085
C/o Engineering and General Karamchari
Lal Jhanda Union,
M-714, 15, Mangolpuri
Delhi 110083

..... Workman.

Vs.

M/s Rayan International School
Rohini, Sector 25, Phase-3
Delhi 110085

.....Management

AWARD

1. This award of mine will dispose off the reference sent to this court by the office of the Deputy Labour Commissioner, Labour Department, Distt. North-West, Govt. of the National Capital Territory of Delhi, Delhi, arising between the parties named herein above vide notification No. F.24/ID/50/14/NWD/248/14/Lab/1312-16 dated 09.07.2014 with the following terms of reference:-

“Whether services of Sh. Manmohan Singh S/o Sh. Anand Singh Gusai have been terminated illegally and/or unjustifiably by the management and if so, to what relief is he entitled and what directions are necessary in this respect?”

LIR No. 2232/16



1/5

2. On dated 22.02.2020, this court had made efforts for settlement, on which, the workman had offered to the management to settle the present matter fully and finally for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from his amount of PF. Separate statement of the workman was recorded, which is as under:

**"Statement of Sh. Manmohan Singh s/o Sh. Anand Singh, Age-50 years, r/o B-210, Sector 25, Rohini, New Delhi.
On S.A.**

I am workman in the present case. I have filed the present case against the management. Today, I offer to the management to settle the present matter for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from my amount of PF and in case the management accepts my such offer, the present matter may be disposed off as fully and finally settled between me and the management after the payment of the said amount. I will remain bound by my statement recorded today in the court.

RO&AC
sd/-

sd/-
(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS:NEW DELHI
22.02.2020."

3. On hearing the statement of the workman, Sh. Louis Rodrigues, who is Office Incharge of the Central Office of the management, had accepted the offer made by the workman, on behalf of the management and prayed for fixing the matter for 20.03.2020 at 2:00 PM for making payment of the total settled amount. Separate statement of Sh. Louis Rodrigues was also recorded, which is as under:

**"Statement of Sh. Louis Rodrigues s/o Sh. Basil Rodrigues, Age 50 years, r/o Flat. No. 120, First floor, DDA Flats, Old MIG, Prasad Nagar, Karol Bagh, New Delhi (working as office incharge, Central Office, Ryan International School, Sector C,Pocket -8, Vasant Kunj,New Delhi).
On S.A.**

LIR No. 2232/16

2/5


I am working as office incharge, Central Office, Ryan International School, Sector C, Pocket -8, Vasant Kunj, New Delhi. The workman has filed the present case against the management. Today, the workman has offered to the management to settle the present matter for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from amount of his PF. I have made telephonic talk with Mr. Francis Thomas, who is the Administrator of Northern Region Ryan International Schools, who has instructed me to accept such offer of the workman, so, on the instruction of Mr. Francis Thomas, I have accepted the offer of the workman to settle the present matter fully and finally except the amount of PF for the above said amount and the matter may be fixed for 20.03.2020 at 2:00 PM for the payment of the settled amount through demand draft. The management will remain bound by the statement recorded today in the court.

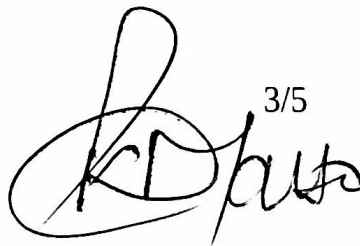
RO&AC
sd/-

sd/-
(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS: NEW DELHI
22.02.2020."

4. The workman had also given his separate statement for fixing the matter for 20.03.2020 at 2:00 PM for making payment of the total settled amount to the workman by the management.

5. In view of the settlement arrived at between the parties to the present lis and statements of the workman and Sh Louis Rodrigues (Office Incharge of the Central Office of the management) recorded on 22.02.2020, in the court and in view of the joint request of both the parties, matter was adjourned for making payment of settled amount to the workman by the management on 20.03.2020, but, on dated 20.03.2020, no one had appeared on behalf of any of the parties and in view of the advisory of Hon'ble High Court of Delhi (in view of spreading of COVID-19), the matter was fixed for 15.04.2020 and in view of spreading of COVID-19, the matter could not be taken up on 15.04.2020 and was fixed for 13.08.2020. On 13.08.2020, Sh. Rajneesh Bhaskar, Id. AR for the workman had appeared through video conference, but, no one had appeared on behalf of the

LIR No. 2232/16


3/5

management through video conference, so, the matter was adjourned for 22.08.2020. On 22.08.2020, Id. ARs of both the parties had appeared through video conference, but, the workman did not appear, so, the matter was adjourned for 07.09.2020. On 07.09.2020, Id. Authorized Representative for the workman had appeared through video conference, but, no one had appeared on behalf of the management through video conference, therefore, the matter was adjourned for today i.e. 30.09.2020 for payment of the settled amount by the management.

6. Today, on calling the case, the workman has appeared in person along with his AR. The Id. AR for the management has also appeared along with Sh. Louis Rodrigues (office Incharge of the management). He has handed over the demand draft of Rs. 7,50,000/- to the the workman. On receiving the demand draft of Rs. 7,50,000/- the workman has given the statement as under:

**Statement of Sh. Manmohan Singh s/o Sh. Anand Singh,
Age-51 years, r/o B-210, Sector 25, Rohini, New Delhi.
On S.A.**

I am workman in the present case. I have filed the present case against the management. On dated 22.02.2020, I had made an offer to the management to settle the present matter for a total amount of Rs. 7,50,000/- (including leave encashment, gratuity and retrenchment compensation etc) apart from my amount of PF and my offer was accepted by the management and today, I have received the total settled amount of Rs. 7,50,000/- vide demand draft, photocopy whereof is Ex.W-1 from Sh. Louis Rodrigues (Office Incharge of the management), today in the court.

In view of settlement arrived at between me and the management and in view of receiving of total settled amount by me from the management, today in the court, the present matter may be disposed of as fully and finally settled between me and the management, in the light of my statements recorded on dated 22.02.2020 and today in the court. I will not file any other case against the management. I will remain bound by my statement recorded on 22.02.2020 and today in the court.

RO&AC


sd/-

sd/-

**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020**

LIR No. 2232/16

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7. In view of the settlement arrived at between the parties, statements of the workman and Sh. Louis Rodrigues, (the Office Incharge of the management) recorded on dated 22.02.2020, in view of the payment of the total settled amount done by Sh. Louis Rodrigues, (the Office Incharge of the management) to the workman, today in the court and in view of the statement of workman recorded today in the court, the present matter is disposed off as fully and finally settled between the parties to the present lis, in the light of the above statements of workman and Louis Rodrigues, (the Office Incharge of the management) recorded on 22.02.2020 and statement of the workman recorded today in the court. Both the parties will remain bound with their statements recorded on 22.02.2020 and the workman will also remain bound by his statement recorded today in the court. In the abovesaid terms, reference is answered accordingly. Management is directed to cooperate the workman in getting his amount of PF.

8. Attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules after compliance of necessary legal formalities.

**PRONOUNCED IN THE
OPEN COURT ON
30th of September 2020**


**(PAWAN KUMAR MATTO)
PRESIDING OFFICER LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI-**

LIR No. 4483/16

Nand Kishor Nandan vs Elasto Process Machines

30.09.2020

Present: Workman in person.
Sh. Rahul Nagpal, AR for the management.
(Management earlier exparte)

The workman has filed the present case against the management.

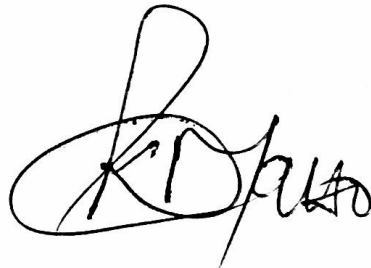
The management was proceeded exparte. But, thereafter, the Id. AR for the management had appeared and told that the management was desirous to settle the matter.

On dated 05.02.2020, workman had offered to the management to settle the present matter fully and finally for a total amount to a sum of Rs. 1,20,000/-, separate statement of workman was recorded to this effect, which is as under:

"Statement of Sh. Nand Kishor Nandan, s/o Late Chandeshwar Prasad Singh, aged about 49 years, R/o Khasra No. 142/11/20, Gali No.1, Millan Vihar, Delhi-110084.

On S.A.

I am the workman in the present case. I have filed the present case against the management. The management has already been proceeded ex-parte. Today, AR of the management has appeared. I offered to the management to settle the present matter fully and finally for an amount of Rs. 1,20,000/-. If the management accepts my such offer, I will not claim any other amount against the management nor I will file any other case against the management and I will pray for disposal of the present matter as fully and finally settled between the parties to the present lis. I will remain bound by my



statement.

Sd/-

RO & AC
Sd/-

(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
05.02.2020"

On hearing the statement of workman, Sh. Rahul Nagpal, Ld. AR for the management had accepted the offer made by the workman. Separate statement of Sh. Rahul Nagpal, (AR of the management) was also recorded, which was as under:

"Statement of Sh. Rahul Nagpal, AR of the management, Enrol. No. D-1879/2007, Chamber No. 735, Western Wing, Tiz Hazari Courts, Delhi.

On S.A.

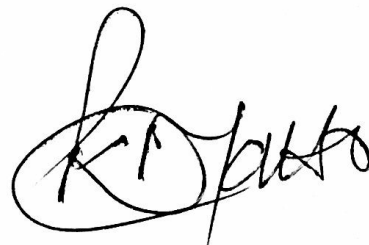
I am Authorized Representative of the management vide letter of authority Ex.M1. The workman has filed the present case against the management. The management has already been proceeded ex-parte. Today, the workman has offered to the management to settle the present matter fully and finally for an amount of Rs. 1,20,000/-. I have accepted the offer of the workman to settle the present matter for the said amount, on the instructions of the management and said amount will be paid in two installments. First installment of Rs. 60,000/- will be paid to the workman on 28.02.2020 and second installment will be paid to the workman on 25.03.2020 and the matter be fixed for 28.02.2020 for the payment of first installment. The management will remain bound down with my statement recorded today in the court.

Sd/-

RO & AC
Sd/-

(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
05.02.2020"

In view of the settlement arrived at between the parties & statements of the workman and AR of the management, recorded on 05.02.2020 in the court and in view



of the joint request of ARs of the parties, matter was ordered to be listed on 28.02.2020 for making payment of first installment.

On dated 28.02.2020, Ld. AR of the management had handed over a demand draft of Rs. 60,000/- to the Id. AR of the workman, (which was in the name of the workman, as the workman had gone to Bihar at his native place) photocopy whereof is Ex.X1 and on receiving of demand draft, Id. AR of the workman had given statement as under:

"Statement of Sh. Rakesh Kumar, Enrol No. D2842/10, Chamber No. 266, Western Wing, Tis Hazari, Delhi.

On SA

I am the AR of workman in the present case. Workman has filed the present case against the management. On dated 05.02.2020, a settlement was arrived at between the workman and the management for a total amount of Rs. 1,20,000/-. Today, the workman has gone at Bihar in any other case, so, he could not come. I have received the first installment of Rs. 60,000/- vide Demand draft, photocopy thereof is Ex.X1. The matter may be fixed for 25.03.2020 for the payment of the second installment of the settled amount to the workman by the management.

RO & AC
Sd/-

Sd/-
(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.02.2020"

In view of the settlement arrived at between the parties dated 05.02.2020 and in view of statements of the workman and Id. AR for the management recorded on 05.02.2020, the present matter was ordered to be listed on 25.03.2020 for payment of second installment by the



management to the workman, but, in view of the advisory of Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed as 25.03.2020 was cancelled and the matter was fixed for 29.04.2020. In view of spreading of COVID-19, the matter could not be taken up on 29.04.2020 and is taken up today i.e. 30.09.2020.

Today, on calling the case, the workman has appeared in person. The Id. AR for the management has also appeared. He has handed over the demand draft of Rs. 60,000/- to the the workman. On receiving the demand draft of Rs. 60,000/-, the workman has given the statement as under:

**Statement of Sh. Nand Kishore
s/o late Sh. Chandeshwar Prasad Singh,
Age -50 years, r/o Khasra No.
142/11/20, Milan Vihar, Gali no. 1, Village
Burari, Delhi -14. on S.A.**

I am the workman in the present case. I am filing the photocopy of my PAN card Ex.W-1. I have filed the present case against the management. During the pendency of the present case, on dated 05.02.2020, I had offered to the management to settle the present matter, fully and finally for a total amount of Rs. 1,20,000/- and the AR of the management had accepted my offer and on dated 28.02.2020, I had gone at Bihar, so, my AR had received the first installment of Rs. 60,000/- vide demand draft, photocopy whereof is already Ex. X-1.

Today, I have received the last installment of Rs. 60,000/-, vide demand draft, copy whereof is Ex.X-2 from Sh. Rahul Nagpal, who is the AR of the management.

In view of the settlement arrived at between me and the management and in view of my statements recorded on dated 05.02.2020 and today and statement of my AR recorded on dated 28.02.2020, in the court, the present matter may be disposed off, as fully and finally settled between me and the management. I will remain bound by my statement recorded on 05.02.2020 and today in the court and statement of my AR recorded on dated 28.02.2020, in the



court. I will not file any other case against the management.

RO&AC

sd/-

sd/-

(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

In view of the settlement arrived at between the parties, statements of the workman and Sh. Rahul Nagpal, (the Authorized Representative of the management) recorded on dated 05.02.2020, statement of Sh. Rakesh Kumar (Id. Authorized Representative of the workman) recorded on 28.02.2020, statement of workman recorded today and in view of the receiving of the total settled amount by the workman, vide two demand drafts, the present matter is disposed off as fully and finally settled between the parties to the present lis, in the light of the above statements of workman and Sh. Rahul Nagpal, (the Authorized Representative of the management) recorded on 05.02.2020, statement of Sh. Rakesh Kumar (Id. AR of the workman) and statement of the workman recorded today in the court. Both the parties will remain bound with their statements recorded on 05.02.2020 and the workman will also remain bound by the statement of his AR Sh. Rakesh Kumar, recorded on 28.02.2020 and his statement recorded today in the court. In the abovesaid terms, reference has been answered accordingly.

Attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial



file be consigned to Record Room, as per rules after compliance of necessary legal formalities.

Ahlmad of this court is directed to send the copy of this order along with the copy of award to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

**THE COURT OF SH. PAWAN KUMAR MATTO, PRESIDING OFFICER,
LABOUR COURT NO. IX, ROUSE AVENUE COURT, NEW DELHI**

LIR No.	4483/2016
DATE OF INSTITUTION	12.11.2014
DATE OF AWARD	30.09.2020

Sh. Nand Kishor Nandan
S/o Late Sh. C.P. Singh
R/o Kh. no. 40, Village Jharoda,
Mazra, Burari,
Delhi 110084

..... **Workman.**

Vs.

M/s Elasto Process Machine
12th Lane, Railway Road,
Samajpur, Delhi 110042

.....**Management**

AWARD

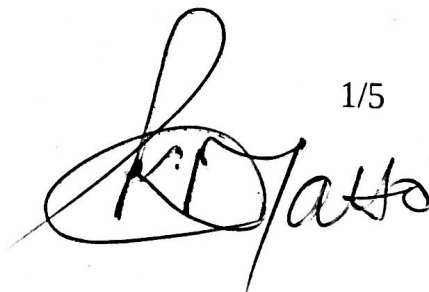
1. This award of mine will dispose off the reference sent to this court by the office of the Deputy Labour Commissioner, Labour Department, Distt. North-West, Govt. of the National Capital Territory of Delhi, Delhi, arising between the parties named herein above vide notification No. F.24/ID/610/14/NWD/422/14/Lab/1886-90 dated 07.10.2014 with the following terms of reference:-

“Whether services of the workman Sh. Nand Kishor Nandan s/o late Sh. C.P. Singh have been terminated illegally and/or unjustifiably by the management and if so, to what relief is he entitled and what directions are necessary in this respect?”

2. The management was proceeded exparte. But, thereafter, the Id. AR for the management had appeared and told that the management was desirous to settle the matter.

LIR No. 4483/2016

1/5



3. On dated 05.02.2020, workman had offered to the management to settle the present matter fully and finally for a total amount to a sum of Rs. 1,20,000/-, separate statement of workman was recorded to this effect, which is as under:

"Statement of Sh. Nand Kishor Nandan, s/o Late Chandeshwar Prasad Singh, aged about 49 years, R/o Khasra No. 142/11/20, Gali No.1, Millan Vihar, Delhi-110084.
On S.A.

I am the workman in the present case. I have filed the present case against the management. The management has already been proceeded ex-parte. Today, AR of the management has appeared. I offered to the management to settle the present matter fully and finally for an amount of Rs. 1,20,000/-. If the management accepts my such offer, I will not claim any other amount against the management nor I will file any other case against the management and I will pray for disposal of the present matter as fully and finally settled between the parties to the present lis. I will remain bound by my statement.

RO & AC
Sd/-

Sd/-
(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
05.02.2020"

4. On hearing the statement of workman, Sh. Rahul Nagpal, Ld. AR for the management had accepted the offer made by the workman. Separate statement of Sh. Rahul Nagpal, (AR of the management) was also recorded, which was as under:

"Statement of Sh. Rahul Nagpal, AR of the management, Enrol. No. D-1879/2007, Chamber No. 735, Western Wing, Tiz Hazari Courts, Delhi.
On S.A.

I am Authorized Representative of the management vide letter of authority Ex.M1. The workman has filed the present case against the management. The management has already been proceeded ex-parte. Today, the workman has offered to the management to settle the present matter fully and finally for an amount of Rs. 1,20,000/-. I have accepted the offer of the workman to settle the present matter for the said amount, on the instructions of the management and said amount will be paid in two installments. First installment of Rs. 60,000/- will be paid to the workman on 28.02.2020 and second installment will be paid to the workman on 25.03.2020 and the matter be fixed for 28.02.2020 for the payment of first installment. The management will remain bound down with my



statement recorded today in the court.

RO & AC
Sd/-

Sd/-
(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
05.02.2020"

5. In view of the settlement arrived at between the parties & statements of the workman and AR of the management, recorded on 05.02.2020 in the court and in view of the joint request of ARs of the parties, matter was ordered to be listed on 28.02.2020 for making payment of first installment.

6. On dated 28.02.2020, Ld. AR of the management had handed over a demand draft of Rs. 60,000/- to the Id. AR of the workman, (which was in the name of the workman, as the workman had gone to Bihar at his native place) photocopy whereof is Ex.X1 and on receiving of demand draft, Id. AR of the workman had given statement as under:

**"Statement of Sh. Rakesh Kumar, Enrol No. D2842/10,
Chamber No. 266, Western Wing, Tis Hazari, Delhi.**

On SA

I am the AR of workman in the present case. Workman has filed the present case against the management. On dated 05.02.2020, a settlement was arrived at between the workman and the management for a total amount of Rs. 1,20,000/-. Today, the workman has gone to Bihar in any other case, so, he could not come. I have received the first installment of Rs. 60,000/- vide Demand draft, photocopy thereof is Ex.X1. The matter may be fixed for 25.03.2020 for the payment of the second installment of the settled amount to the workman by the management.

RO & AC
Sd/-

Sd/-
(PAWAN KUMAR MATTO)
Presiding Officer Labour Court-IX
Rouse Avenue Courts/New Delhi
28.02.2020"

7. In view of the settlement arrived at between the parties dated 05.02.2020 and in view of statements of the workman and Id. AR for the management recorded on 05.02.2020, the present matter was ordered to

LIR No. 4483/2016

3/5



be listed on 25.03.2020 for payment of second installment by the management to the workman, but, in view of the advisory of Hon'ble High Court of Delhi, the matter was taken up on 21.03.2020 and the date earlier fixed as 25.03.2020 was cancelled and the matter was fixed for 29.04.2020. In view of spreading of COVID-19, the matter could not be taken up on 29.04.2020 and is taken up today i.e. 30.09.2020.

8. Today, on calling the case, the workman has appeared in person. The Id. AR for the management has also appeared. He has handed over the demand draft of Rs. 60,000/- to the the workman. On receiving the demand draft of Rs. 60,000/-, the workman has given the statement as under:

**Statement of Sh. Nand Kishore s/o late Sh. Chandeshwar Prasad Singh, Age -50 years, r/o Khasra No. 142/11/20, Milan Vihar, Gali no. 1, Village Burari, Delhi -14.
on S.A.**

I am the workman in the present case. I am filing the photocopy of my PAN card Ex.W-1. I have filed the present case against the management. During the pendency of the present case, on dated 05.02.2020, I had offered to the management to settle the present matter, fully and finally for a total amount of Rs. 1,20,000/- and the AR of the management had accepted my offer and on dated 28.02.2020, I had gone at Bihar, so, my AR had received the first installment of Rs. 60,000/- vide demand draft, photocopy whereof is already Ex. X-1.

Today, I have received the last installment of Rs. 60,000/-, vide demand draft, copy whereof is Ex.X-2 from Sh. Rahul Nagpal, who is the AR of the management.

In view of the settlement arrived at between me and the management and in view of my statements recorded on dated 05.02.2020 and today and statement of my AR recorded on dated 28.02.2020, in the court, the present matter may be disposed off, as fully and finally settled between me and the management. I will remain bound by my statement recorded on 05.02.2020 and today in the court and statement of my AR recorded on dated 28.02.2020, in the court. I will not file any other case against the management.

RO&AC

sd/-

sd/-

(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX

LIR No. 4483/2016

4/5

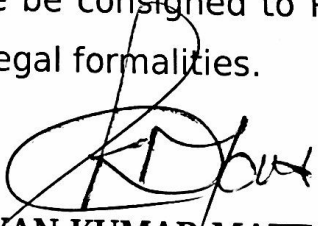


ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

9. In view of the settlement arrived at between the parties, statements of the workman and Sh. Rahul Nagpal, (the Authorized Representative of the management) recorded on dated 05.02.2020, statement of Sh. Rakesh Kumar (Id. Authorized Representative of the workman) recorded on 28.02.2020, statement of the workman recorded today and in view of the receiving of the total settled amount by the workman vide two demand drafts, the present matter is disposed off as fully and finally settled between the parties to the present lis, in the light of the above statements of workman and Sh. Rahul Nagpal, (the Authorized Representative of the management) recorded on 05.02.2020, statement of Sh. Rakesh Kumar (Id. AR of the workman) and statement of the workman recorded today in the court. Both the parties will remain bound by their statements recorded on 05.02.2020 and the workman will also remain bound by the statement of his AR Sh. Rakesh Kumar, recorded on 28.02.2020 and his statement recorded today in the court. In the abovesaid terms, reference is answered accordingly.

10. Attested copy of the award be sent to the Office of the Deputy Labour Commissioner, Government of NCT of Delhi of Distt./Area concerned for publication, as per rules and judicial file be consigned to Record Room, as per rules after compliance of necessary legal formalities.

**PRONOUNCED IN THE
OPEN COURT ON
30th of September 2020**


(PAWAN KUMAR MATTO)
PRESIDING OFFICER LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI-

LIR No. 8934/16

Rajesh Kumar vs M/s Galaxy Automobiles Pvt Ltd.

30.09.2020

Present: Workman with AR Sh. Raj Kumar Verma.

The matter is fixed for filing of statement of account by the workman and also for consideration.

Today, the workman alongwith Ld. AR for hte workman has appeared. He has filed copy of statement of account. Ld. AR for the workman seeks adjournment.

Accordingly, matter stands adjourned for consideration on the statement of claim on 28.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LIR No. 2828/17

Arun Kumar Singh vs M/s Shree Niwas Paswan Kumar

30.09.2020

Present: None for the workman.
None for the management.

Earlier the matter is fixed for 22.09.2020 for filing of rejoinder and for framing of issues and Ld. AR for the workman had appeared through video conference on that day and apprised to the court that a settlement had been arrived at between the parties and the matter was fixed for today for making statement regarding the same.

Today, despite of repeated calls, no one has appeared on behalf of the parties.

Accordingly, the matter stands adjourned for tomorrow for the appearance of the parties and for further proceedings on 01.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LID No. 327/19
Mahesh Kumar vs M/s R. M. Auto

30.09.2020

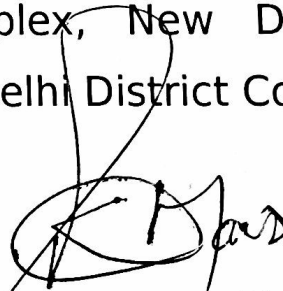
Present: Sh. Surender Yadav, AR for the workman.
None for the management.

The matter is fixed for today for talk of settlement, failing which, matter is already fixed for 26.08.2021 for evidence workman.

Today, the Ld. AR for the workman has appeared and he has apprised to the court that mother of the AR of the management is sick today, so, he could not come today and submitted that some other date may be given for talk of settlement as chances of settlement are there.

Accordingly, matter is order to be listed on 14.10.2020 for talk of settlement.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LID No. 457/19
Ved Prakash vs Design Hub

30.09.2020

Present:

Workman with AR Sh. Ramji Singh.
Sh. Raj Rishi, AR for the management.

Matter was earlier referred to the Mediation Centre, Tis Hazari, wherein a settlement had arrived at between the parties for a total amount of Rs. 94,000/-.

Today, the Ld. AR for the management has apprised to the court that an amount of Rs. 5,000/- was paid by the management to the workman in cash during the lockdown period out of the court. Today, he has handed over a cheque of Rs. 25,000/- to the workman and submitted that the matter may be fixed for 28.10.2020 for the payment of the remaining settled amount. On receiving of the said cheque, the workman has given the statement as under:

"30.09.2020

Statement of Sh. Ved Prakash, s/o Sh. Babu Singh, aged about 45 years, r/o P-4/872, Sultanpuri, Delhi.

On SA

I am the workman in the present case. I have filed the present case against the management. The matter was referred at the Mediation Centre, Tis Hazari, whereas the settlement was arrived at between me and the management for a total amount of Rs. 94,000/- vide mediation proceedings Ex.C1, which bears my signature at points A and B. In view of spreading of covid 19, the payment could not be received by me as per the schedule mentioned in the Mediation Proceedings. I have received an amount of Rs. 5,000/- in cash from the management in



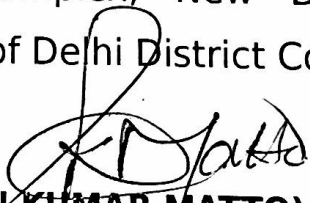
the month of April, 2020 (during lockdown period). I do not remember the exact date of receiving of said amount in cash. I have received a cheque of Rs. 25,000/- from the AR of the management, today in the court (vide cheque, photocopy thereof is Ex.W1), who has prayed for the adjournment of the present matter for 28.10.2020 for making the payment of remaining settled amount in the court. I also pray for adjournment for present matter for 28.10.2020 for the payment of the remaining settled amount. I will remain bound by the mediation proceedings Ex.C1 and by my statement given today.

RO & AC
Sd/-

Sd/-
(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
30.09.2020"

In view of the settlement arrived at between the parties and in view of the joint request made by ARs for both the parties, the matter is ordered to be listed on 28.10.2020 for making payment of the remaining settled amount.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
30.09.2020

LIR No. 2695/19

Doodhnath vs M/s MG Pvt .Ltd (Action Shoe Group)

30.09.2020

Present: Sh. Anil Rajput, AR for the workman.

The matter is fixed for today for filing of the statement of claim.

Ld. AR for the workman seeks adjournment for the month of December for filing statement of claim as workman has gone to Bihar.

Accordingly, matter stands adjourned for filing of statement of claim on 04.12.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LIR No. 3857/18

Giriraj Singh vs M/s Auraa Fashion Garments

30.09.2020

Present: None for the parties.

The matter is fixed for today for filing of rejoinder and for framing of issues.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

Accordingly, the matter stands adjourned for filing of rejoinder and for framing of issues on 17.11.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

Case No. 660/16

**Neha Sharma vs AB Mobile Standards Alliance India
P Ltd.**

30.09.2020

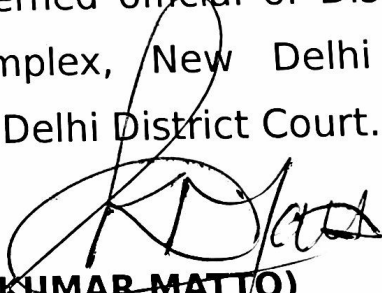
Present: None for the parties.

The matter is fixed for today for further cross examination of the workwoman.

Today, despite of repeated calls, no one has appeared on behalf of any of the parties.

This case is more than 5 years old, so, matter stands adjourned for the same purpose on 21.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LID No. 22/17

Hari Har Yadav vs Shiv Filaments

30.09.2020

Present:

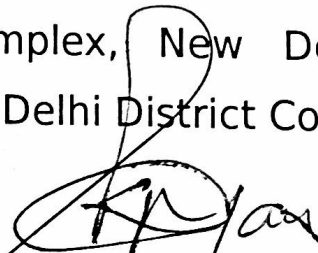
Workman with AR Sh. B.S. Rawat.
None for the management.

The matter is fixed for evidence of the workman.

Today, the workman has appeared alongwith his AR. The Ld. AR for the workman has filed the photocopy of track report and submitted that he has already sent the copy of affidavit to the managment. In the meantime, affidavit of the workman alongwith the postal receipts was already filed, as the Ahlmad has reported about the same.

In view of huge pendency of cases in this court, matter stands adjourned for the evidence of the workman on 09.09.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LIR No. 2576/17

Mukesh vs Neeraj Paper Marketing Ltd.

30.09.2020

Present: None for the parties.

The matter is fixed for today for the evidence of the workman.

Today, despite of repeated calls, no one has appeared on behalf of the parties.

In view of huge pendency of cases in this court, the matter stands adjourned for the evidence of the workman 13.09.2021. Workwoman is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the managment or it's AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LID No. 406/18

Bhairo Prasad vs M/s Raman Auto Industries.

30.09.2020

Present:

Workman in person.

None for the management.

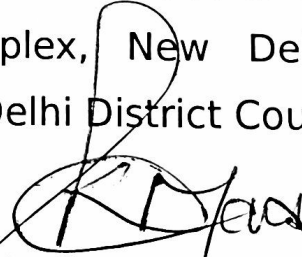
(Management is already exparte)

The matter is fixed for exparte evidence of the workman.

Today, on calling of the case, workman has appeared and seeks adjournment for remaining exparte evidence.

Accordingly, matter stands adjourned for exparte evidence of the workman on 23.03.2021.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER:LABOUR COURT-IX
ROUSE AVENUE COURTS,NEW DELHI
30.09.2020

LIR No. 249/16

Rajesh Kumar vs The Suprime Industries Ltd.

30.09.2020

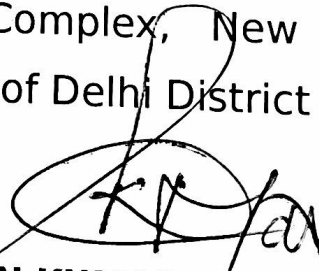
Present: None for the parties.

The matter is fixed for evidence of hte management.

Today, despite of repeated calls, no one has appeared on behalf of the parties.

In view of huge pendency of cases in this court, matter is ordered to be listed for evidence of the management on 01.07.2021. Management is directed to file affidavits of all the witnesses in the court one week prior to the next date of hearing and supply advance copies thereof to the workman or his AR in similar manner.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LIR No. 5148/16
Mehar Chand vs Step By Step

30.09.2020

Present:

Sh. Markandey Shukla, AR for the
workman.
Sh. A.K. Sharma, AR for the management.

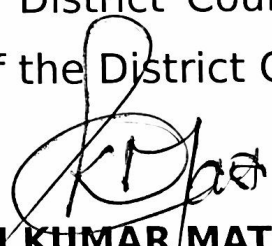
The matter is fixed for today for hearing
further final arguments.

Notices issued to both the parties are
received back served.

Arguments heard.

Matter stands adjourned for order on
07.10.2020.

Ahlmad is directed to send the copy of this
order to the concerned official of District Court, RADC for
uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020

LID No. 625/16

Ashok Kumar vs M/s Abhay Sons

30.09.2020

Present: None for the workman.
None for the management.

The matter is fixed for hearing final arguments.

It was last and final opportunity to both the parties to argue on the matter.

Notices issued to Sh. Shajjad Ali and Sh. Ranjeet, both ARs of the workman and Sh. Asad Ullah, AR for the management are received back with the report served through whatsapp.

Today, on calling of the case, Sh. Asad Ullah has appeared and he has filed written submissions.

Today, despite of repeated calls since morning, no one has appeared on behalf of the workman.

The Reader posted in this court has tried to contact with the both the ARs of the workman, but, both of them did not attend the call made by the Reader.

In the interest of justice, another last and final opportunity is granted to the workman to argue on the matter.

Matter stands adjourned for hearing final arguments on 06.10.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
30.09.2020